

General Circular No. 16/2014

F. No: 01/12/2013 CL-V
Ministry of Corporate Affairs
Government of India

'A' Wing, 5th floor, Shastri Bhawan
Dr. Rajendra Prasad Road, New Delhi-01
Dated:10.06.2014

To
All Regional Directors,
All Registrars of Companies.
All Stakeholders.

Sub: Applicability of PAN requirement for Foreign Nationals

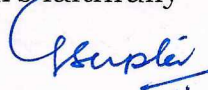
Sir,

In continuation of the General Circular No. 12/2014 dated 22.05.2014 regards the above subject, it is clarified that the provisions of the said Circular are applicable to a Foreign National who is a subscriber/promoter at the time of incorporation of the Company.

2. In case the said subscriber/promoter, does not possess Permanent Account Number (PAN), he/she shall furnish a declaration in the prescribed proforma, as an attachment to the Incorporation Form (INC-7).
3. Further, it is clarified that, in case of a Resident Director of the proposed company he/she shall be required to submit PAN details at the time of incorporation.
4. This issue with the approval of the Competent Authority.

Encl- Undertaking

Yours faithfully


(Sanjay Kumar Gupta)
Deputy Director
23384657

PPS to Secretary
PPS to Additional Secretary
PPS to JS (B)/JS (M)/DII (UCN)/ DII (BNH)/DII (RCM)
PS to DIR (AB)

Undertaking

I _____(name)_____, son of _____(father's name)_____, citizen of _____(nationality) R/o(Address)_____ having passport No. _____(passport Number)_____ hereby declare as under:

- (i) That I am not required to obtain Income Tax Permanent Account Number (PAN) under the provisions of Income Tax Act, 1961;
- (ii) That in view of the above I have not been issued any PAN; and
- (iii) That I undertake to furnish to the Registrar of Companies (mention jurisdiction) details of my PAN as soon as a Permanent Account Number is allotted to me.

Date:

Place:

(Signature)
Name of the Person